

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1171

ANSWERED ON:25.02.2003

STRIKE BY WORKERS OF SINGARENI COLLIERIES

ANANTA NAYAK;KAMBALAPADU E. KRISHNAMURTHY;KINJARAPU YERRANNAIDU

Will the Minister of COAL be pleased to state:

(a) whether the Singareni workers are on warpath and have served strike notice against privatisation; and

(b) if so, the action taken to apprise workers on their future and job protection besides creating confidence amongst Trade Unions?

Answer

THE MINISTER OF COAL (SHRI KARIYA MUNDA)

(a): Trade Unions operating in Singareni Collieries Company Limited (SCCL) had formed a Joint Action Committee called 'Singareni Parirakshana Committee' which served a Strike Notice dated 6th January, 2003 proposing to organize indefinite strike in the Company on or after 20th January, 2003.

(b): The management of SCCL has taken all steps to apprise the workmen by way of pamphlets, wall posters, advertisements, electronic media etc. of the factual position on the demands raised in their strike notice. The management as well as Andhra Pradesh Government had also written letters to the union leaders explaining the position. It was communicated to the workmen that SCCL has not transferred its business, ownership and title or assets to any private agency. Only certain non-core activities are being outsourced/ off-loaded in a phased manner within the provisions of the Contract Labour (Regulation and Abolition) Act, 1970. It was also conveyed that there is no retrenchment or compulsory retirement of any employee in SCCL.